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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CO.PET. 317/2016 & CO.APPLs. 559/2021, 705/2022, 706/2022, 707/2022, 708/2022, 709/2022, 710/2022, 711/2022, 712/2022, 118/2023, 120/2023, 122/2023, 124/2023, 182/2023, 226/2023, 227/2023, 228/2019, OLR 270/2019.**

BLUE STAR LIMITED

..... Petitioner

Through:
versus

AERENS GOLDSOUK INTERNATIONAL LIMITED

..... Respondent

Through: Mr. Jogy Scaria, Ms. Beena Victor,
Mr. Keerthipriyan. Ms. Priya, Advs.
(M: 9650304890) Applicant in
Company Application No. 227 & 228
of 2023 (M/s BHIMA JEWELS)
Mr. Rakesh Kumar and Mr. Ankit
Kumar, Advocates
(M:9570521455)
Mr. Vishal Patel, Advocate for
Respondent No 2.
Ms. Megha Bharara, Advocate for
Ms. Ruchi Sindhwani, Advocate
for OL. (M:9871145546)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **24.07.2023**

1. This hearing has been done through hybrid mode.

CO.APPLs. 706/2022, 708/2022, 710/2022 & 712/2022(for exemptions)

2. Allowed, subject to all just exceptions. Applications are disposed of.



CO.APPL. 182/2023 (for delay)

3. This is an application for condonation of delay of 220 days in filing of reply to **CA No. 559/2021** by the Official Liquidator ('OL'). For the reasons stated in the application, the delay is condoned. Application is disposed of. Let rejoinder be filed within six weeks.

4. Ld. counsel for the Official Liquidator ('OL') submits that she has filed a report which has not come on record. Let the same be brought on record.

CO.APPLs. 227-28/2023

5. These are applications filed by M/s Bhima Jewels seeking impleadment and directions to the Official Liquidator ('OL') for the release of the property.

6. Let notice be issued. Megha Bharara, Id. Counsel accepts notice for the OL.

7. Let the reply be filed within four weeks. Rejoinder within two weeks.

8. The representative of the Applicant is also permitted to visit the OL's office on 16th August, 2023 at 11:00 a.m. in order to satisfy the OL that the premises was purchased by the Applicant prior to the order of provisional liquidation.

CO.APPLs. 226/2023

9. Issue notice. Let reply be filed by the OL within four weeks. Rejoinder within two weeks.



**CO.PET. 317/2016 & CO.APPLs. 559/2021, 705/2022, 707/2022,
709/2022, 711/2022, 118/2023, 120/2023, 124/2023, OLR 270/2019.**

10. The response of the OL shall be served on all the relevant counsels.
11. List on 31st October, 2023.

PRATHIBA M. SINGH, J.

JULY 24, 2023
dj/rp